

IN THE HIGH COURT OF BOMBAY AT GOA.

LD-VC-CW-272/2020

Mazania of Shree Navdurga
Saunsthan, Ponda

...Petitioner.

Vs

Administrator of Devalayas and anr.

...Respondent.

Shri S. S. Kantak, Senior Advocate with Shri K. Padgaonkar, Advocate for the petitioner.

Shri A. Kamat, Advocate for the respondent no.1.

Shri V. Dandekar, Advocate for the respondent no.2.

Coram:- DAMA SESHADRI NAIDU, J.

Date: 14th October 2020.

PC.

The petitioner is said to be part of the Managing Committee of the Navdurga Devasthan. He has kept on complaining to the first respondent about the alleged malpractices in the temple and the siphoning of funds contending that the first respondent has not acted on the complaint, the petitioner has filed this writ petition.

2. Put on notice, the respondents have entered their appearance through their respective counsel. All the learned counsel on both sides agree that the Court may dispose of this writ petition holding that the first respondent may conduct an inquiry in accordance with the law.

3. Under these circumstances, without adverting to the merits, I dispose of this writ petition holding that the first respondent will inquire into the complaints made by the petitioner, by following the procedure and after hearing all the persons affected and pass appropriate orders expeditiously, preferably, in three months. As to the installation of a closed circuit cameras the authority concerned may explore the feasibility.

DAMA SESHADRI NAIDU, J.

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